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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 106/(MAH)/2014

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

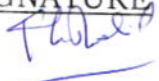


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 24.08.2017

NAME OF THE PARTIES:

Smt. Shobha Ajit Kirloskar
V/s.

M/s. Ghatge Patil Industries Limited

SECTION OF THE COMPANIES ACT: 58, 397/398 of the Companies Act
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
63.1.	Ms. Khushali Palrecha	Advocate for Respondent	
2.	Mr. Kunal Mehta	Counsel i/b. Crawford Bayley & Co for Respondent.	
3.	ABHAY WADHWA i/b	ADV. FOR	
	PRAKASH WAZALWAR	PETITIONER	

ORDER

TCP 106/58.397-398/NCLT/MB/MAH/2014

At request of the parties, list this matter on 15.9.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)